

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CA-300(PB)/2017**

**IN THE MATTER OF:**

Vikram Bakshi & Ors.

And

Mc Donald's Ltd. & Ors.

.... Applicant/petitioner

.... Respondent

**Order under Section 425 of the Companies Act**

**Order delivered on 22.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Tejag Karia, Mr. Gauhar Mirza,  
Mr. Aditya Vikram, Mr. Ghubhaang Sinha,  
Advocates

For the Respondent : Mr. Amit Dhingra, Mr. Sumit Chopra,  
Mr. Shivam Kumar Raheja, Advs. for R-1 to 3

Mr. Rohit Mahajan, Adv. for R-6 & 8


**ORDER**

Application is disposed of. Let the main petition be listed on 7<sup>th</sup> February, 2018.

Reply by the respondent, if any, be filed before the next date of hearing with a copy in advance to the Counsel for the petitioner.

List the matter on 7<sup>th</sup> February, 2018.

  
(M.M.KUMAR)  
PRESIDENT

  
(S.K. MOHAPATRA)  
MEMBER(TECHNICAL)